

12.49 hrs.

PAPERS LAID ON THE TABLE

NOTIFICATIONS UNDER UTTAR PRADESH  
AVAS EVAM VIKAS PARISHAD  
ADHINIYAM ETC.

THE DEPUTY MINISTER IN THE  
MINISTRY OF WORKS, HOUSING  
AND SUPPLY (SHRI IQBAL SINGH :  
Sir, on behalf of Shri Jaganath Rao,  
I beg to lay on the Table :—

(1) A copy each of the following  
Notifications (Hindi and English versions)  
under sub-section (3) of section 94 of  
the Uttar Pradesh Avas Evam Vikas  
Parishad Adhiniyam, 1965, read with  
clause (c) (iv) of the Proclamation dated  
the 25th February, 1968, as varied by  
Proclamation dated the 15th April, 1968,  
issued by the President in relation to  
the State of Uttar Pradesh :—

- (i) The Uttar Pradesh Avas Evam  
Vikas Parishad (Grant of loans  
and advances) Rules, 1968,  
published in Notification No.  
14-H/XXXVII-16 (IX)-8-66 in  
Uttar Pradesh Gazette dated the  
20th April, 1968.
- (ii) The Uttar Pradesh Avas Evam  
Vikas Parishad (Determination  
of Rate of Interest and Instal-  
ments for Recovery of Expenses  
of Improvement) Rules, 1968,  
published in Notification No.  
0-304-H/XXXVII-26-HB-65 in  
Uttar Pradesh Gazette dated the  
31st August, 1968.

(2) A statement showing reasons for  
delay in laying the Notification at (i) of  
item (1) above. [Placed in Library See  
No. LT-2640/68]

DEMANDS FOR SUPPLEMENTARY  
GRANTS (GENERAL), 1968-69

THE DEPUTY PRIME MINISTER  
AND MINISTER OF FINANCE (SHRI  
MORARJI DESAI : I beg to present a  
statement showing Supplementary Demands  
for Grants in respect of the Budget  
(General) for 1968-69.

MESSAGES FROM RAJYA SABHA

SECRETARY : Sir, I have to report  
the following messages received from the  
Secretary of Rajya Sabha :—

- (i) 'In accordance with the provisions  
of rule 127 of the Rules of  
Procedure and Conduct of  
Business in the Rajya Sabha,  
I am directed to inform the  
Lok Sabha that the Rajya Sabha,  
at its sitting held on the  
9th December, 1968, agreed  
without any amendment to the  
Deposit Insurance Corporation  
(Amendment) Bill, 1968, which  
was passed by the Lok Sabha  
at its sitting held on the 21st  
November, 1968.
- (ii) 'In accordance with the provisions  
of rule 127 of the Rules of  
Procedure and Conduct of  
Business in the Rajya Sabha,  
I am directed to inform the  
Lok Sabha that the Rajya Sabha,  
at its sitting held on the 10th  
December, 1968, agreed without  
any amendment to the Indian  
Railways (Amendment) Bill, 1968,  
which was passed by the Lok  
Sabha at its sitting held on the  
28th November, 1968.'

12.50 hrs.

PETITION RE. ESSENTIAL SERVICES  
MAINTENANCE BILL

MR. DEPUTY-SPEAKER : Shri George  
Fernandes.

श्री जार्ज फर्नेण्डीज (बम्बई दक्षिण) :  
मेरा ब्यवस्था का प्रश्न है।

MR. DEPUTY-SPEAKER : Not at  
this stage. I am not permitting you  
to do it. If you have any doubts  
about presentation of the petition, do  
not present it. You will get that  
opportunity when the Bill comes up.

जाज फरनेन्डीज : उपाध्यक्ष महोदय, मेरा व्यवस्था का प्रश्न है। इस याचिका पर भाषा को लेकर मेरा व्यवस्था का प्रश्न है।

MR. DEPUTY-SPEAKER : You are presenting your petition. At the same time, how can you raise a point of order? It is not possible. I can hold it over till tomorrow, if you like. But I will not permit a point of order. This is my final decision. I will not permit you. If you want to present it today, do it now. Tomorrow we will consider the point of order.

श्री जाज फरनेन्डीज : भाषा को लेकर मेरा व्यवस्था का प्रश्न है।

MR. DEPUTY-SPEAKER : You may raise it on some other occasion; not now. Does he want to present his petition now?

श्री जाज फरनेन्डीज : याचिका तो मैं पेश करना चाहता हूँ।

MR. DEPUTY-SPEAKER : Let him write to me. I will consider it. Now let him present his petition.

श्री जाज फरनेन्डीज : लेकिन कल मुझे कैसे बतलाया कि आज मैं उसे उठा सकता हूँ? आज मुझे पेटिशन की भाषा के सम्बन्ध में व्यवस्था सम्बन्धी प्रश्न को उठाने नहीं दे रहे हैं तो ऐसा करके उपाध्यक्ष महोदय आप संविधान के नियमों को तोड़ रहे हैं...

MR. DEPUTY-SPEAKER : Is he presenting his petition or not?

श्री जाज फरनेन्डीज : मैं पेश कर रहा हूँ। लेकिन मुझे व्यवस्था का सवाल न उठाने देकर आप संविधान के नियमों को तोड़ रहे हैं।

MR. DEPUTY-SPEAKER : I will not listen to any point of order. Let him present it.

श्री जाज फरनेन्डीज : मैं श्री बालकृष्ण रामचन्द्र डंडावाटे तथा अन्य लोगों की ओर से एसेशियल सर्विसेज मेंटेनेन्स बिल, 68' के सम्बन्ध में एक याचिका प्रस्तुत करता हूँ।

12.52 hrs.

STATUTORY RESOLUTION RE.  
ESSENTIAL SERVICES ORDINANCE—Contd.

MR. DEPUTY-SPEAKER : Yesterday, after about three hours of debate on the point of order raised by Shri S. M. Banerjee, I had reserved my ruling.

SHRI S. M. BANERJEE (Kanpur) : I submitted further materials.

MR. DEPUTY SPEAKER : I have considered all materials, including those sent by him.

When Shri S. S. Kothari moved following Resolution, a point of order was raised by Shri S. M. Banerjee that it could not be discussed as the Ordinance was pending adjudication before many courts of law :

"This House disapproves of the Essential Services Maintenance Ordinance, 1968 (Ordinance No. 9 of 1968) promulgated by the President on the 13th September, 1968."

I allowed a full discussion on the point of order in which several hon. Members from both sides, including the Law Minister, took part. I am obliged to the hon. Members for their contribution to the discussion. The arguments of hon. Members who raised and supported the point of order was that the Ordinance had been challenged in a court of law, and it would not be appropriate to discuss the same matter on the proposed resolution at this stage. In support of their argument they stated that the Speaker had previously ruled in